

Central Administrative Tribunal
Principal Bench

O.A. No. 1858 of 1998

New Delhi, dated this the 23rd September, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Billo Singh,
S/o Shri Sanwal Ram,
R/o Vill. & P.O. Rahthal,
Dist. Hissar,

..... APPLICANT

Haryana.

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divl. Railway Manager,
Northern Railway, Delhi Div.,
New Delhi. RESPONDENTS

ORDER (Oral)

By Hon'ble Mr. S.R. Adige, Vice Chairman (A)

Applicant seeks reengagement as casual
labourer in preference to juniors and outsiders
and for inclusion of his name in the LCL Register
as per his seniority.

2. I have heard applicant's counsel Shri
Yogesh Sharma.

3. Shri Sharma states that applicant's
representation dated 31.10.97 (Ann. 9) ~~order~~
remain undisposed of by respondents as yet.

1

4. If so, this O.A. is disposed of with a direction to respondents to dispose of applicant's aforesaid representation dated 31.10.97 in accordance with rules and instructions on the subject under intimation to applicant within three months from the date of receipt of a copy of this order. No costs.

Anil Adige
(S.R. Adige)
Vice Chairman (A)

/GK/